

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

STARRED QUESTION NO:178
ANSWERED ON:03.08.2000
KARGIL FUND
NARESH KUMAR PUGLIA

Will the Minister of DEFENCE be pleased to state:

- (a) the details of the amount of money collected throughout the country for welfare of victims of Kargil conflict, State-wise;
- (b) the quantum of money given to the affected families of army men so far;
- (c) whether all the States have since deposited the amount, thus collected, with the Defence Fund or the Prime Minister's Relief Fund;
- (d) if not, the reasons therefor; and
- (e) the measures taken to compel the State Governments to deposit the amount, thus collected, with the relevant funds maintained by the Union Government?

Answer

MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

(a) to (e) : A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 178 FOR 3.8.2000.

In the wake of the Kargil conflict, contributions were received from individuals, associations, public and private institutions etc. An amount of Rs. 508.62 crore was received in the National Defence Fund (NDF) and Rs. 291 crore in the Army Central Welfare Fund (ACWF). Government do not have information about the funds collected by various State Governments except two. The Gujarat Government has informed that Rs. 22.73 crore was collected in the Chief Minister's Relief Fund during the Kargil conflict. Similarly, the Government of Madhya Pradesh has informed that Rs. 12.85 crore was received in Kargil Mukhya Mantri Kosh.

2. As per information received from the Government of Gujarat out of Rs. 22.73 crore collected in the Chief Minister's Relief Fund Rs. 5 crore was contributed to the ACWF and Rs. 1.33 crore was spent for providing death relief and welfare facilities to the families of Army personnel belonging to the State of Gujarat. The State Government has also reported to have prepared a comprehensive package to provide various benefits to the Army personnel belonging to Gujarat.

3. The Government of Madhya Pradesh have informed that out of funds collected by the State Government, the families of the soldiers killed in war or war like operations would be paid an ex-gratia amount of Rs. 10 lakhs each. An amount of Rs. 1.10 crore has already been paid to the families of 11 officers/soldiers. The State Government has also decided to pay an ex-gratia amount of Rs. 10 lakhs to the disabled soldiers with 100% disability and proportionately reduce ex-gratia amount for lesser disability.

4. From the NDF, an amount of Rs. 64.65 crore has been provided to the Army Headquarters and an amount of Rs. 35 lakhs has been provided to the Air Force Headquarters for giving various benefits to the families of soldiers killed in Kargil Operation or disabled out of service. The contribution received in the ACWF are used for rehabilitation and welfare of the families of the deceased soldiers or personnel invalidated out of service during various operations.

5. It is not possible to compel the State Governments or the other private and public organisations to deposit the funds collected by them in the NDF or the ACWF.